

The Odisha Gazette

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No.5756, CUTTACK, MONDAY, DECEMBER 8, 2025/ MARGASIRA 17, 1947

THE HIGH COURT OF ORISSA, CUTTACK

NOTIFICATION

The 5th December, 2025

No.1316/R.— Pursuant to the Supreme Court Judgement dated 18th July, 2025 in Criminal Appeal No. 3053 of 2025 arising out of SLP (Crl.) No. 2254 of 2025 (Kaushal Singh vs. The State of Rajasthan) and in exercise of the powers conferred under Article 225 of the Constitution of India, the High Court of Orissa hereby makes the following Rules further to amend the Rules of the High Court of Orissa, 1948, Volume-1 (4th Edition, 1983) namely:-

1. (i) These Rules shall be called "The Rules of the High Court of Orissa, Vol-I (1st Amendment), 2025."
(ii) They shall come into force from the date of their publication in the *Odisha Gazette*.
2. In the Rules of the High Court of Orissa, 1948 (hereinafter referred to as "the said Rules"), the Rule 5(2) of Chapter XVIII shall be renumbered as "5 (2)(a)".
3. In the said rules, the figure '430,' shall be inserted after the words "under section" and before the figure '482' occurring in 4th line of the so renumbered clause (a) of Rule 5 (2).
4. In the said rules, the following shall be inserted after Rule-5(2)(a) of Chapter XVIII of the said Rules,;

"(b) In every application for bail presented to the High Court the petitioner shall state whether similar application has or has not been made to the Supreme Court, and if made, shall state the result thereof. The petitioner/applicant shall also mention whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished. An application which does not contain this information shall be placed before the appropriate bench with the necessary information."

By Order of the Court
SATYA RANJAN PRADHAN
REGISTRAR (JUDICIAL)

THE HIGH COURT OF ORISSA: CUTTACK

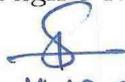
A copy of the Gazette No. 5756 dated 08.12.2025 relating to "The Rules of the High Court of Orissa, Vol-I (1st Amendment), 2025." is forwarded herewith for information and necessary action.

Memo No...19600(200) / Dated ..10..12..2025
(XI-28/2025)

Copy forwarded to the

1. All Officers of the Court;
2. Addl. Registrar-cum-Principal Secretary to Hon'ble the Chief Justice;
3. Joint Registrar-cum-Principal Secretary/ ADR-cum-Addl. Principal Secretaries/ AR-cum-Senior Secretaries/ Secretaries attached to Hon'ble Judges of the Court for placing the same before Their Lordships' kind information;
4. AR-cum-Stamp Reporter & Oath Commissioner;
5. All AR-cum-Addl. Stamp Reporter & Oath Commissioner;
6. All Superintendents/ Section Officers of the Court;

for information and necessary action, through e-NS.


10.12.25 -
SPECIAL OFFICER (SPECIAL CELL)

Memo No...19601(37) / Date 10.12.2025

Copy forwarded to the

1. Secretary General, Supreme Court of India, New Delhi,
2. Advocate General, Odisha, Cuttack
3. Director, Odisha Judicial Academy, Cuttack
4. Member Secretary, OSLSA, Cuttack
5. District and Sessions Judge, (All) for information.
6. Deputy Solicitor General of India for High Court of Orissa
7. Chairman, Odisha State Bar Council, Cuttack
8. Secretary, Orissa High Court Bar Association, Cuttack

for information and necessary action.


10.12.25 -
SPECIAL OFFICER (SPECIAL CELL)

Memo No. 19602 / Date 10.12.2025

Copy forwarded to the Superintendent, Computer Section to upload the same in the official website of the Court.


10.12.2025

SPECIAL OFFICER (SPECIAL CELL)